

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 142 OF 2017 &  
IA NOS. 272 & 271 of 2017**

**Dated: 22<sup>nd</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Bajaj Finserv Ltd. & Ors.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. Jafar Alam  
Mr. Vishal Binod

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1  
Mr. Farman Ali for R-2

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No. 272 of 2017 (Appl. for stay). Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Farman Ali takes notice on behalf of Respondent No.2 and they seek a week's time to file reply.

List the I.A. No. 272 of 2017 for hearing on **01.06.2017**. In the meantime, learned counsel for the respondents may file reply to the I.A. on or before 29.05.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**